



The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.

No: JKPCC/NGT/OA 108/2026/ 302

Date:- 20-04-2026

**Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 23-02-2026 in OA No. 108/2026 titled Sheetal Singh V/s State of J&K & Ors.**

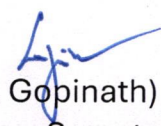
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **23-02-2026 in OA No. 108/2026 titled Sheetal Singh V/s State of J&K & Ors.**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above**

  
(Dr. R. Gopinath) IFS  
Member Secretary  
J&K PCC

Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi

Original Application No. 108 of 2026

IN THE MATTER OF

“Sheetal Singh V/s State of Jammu &  
Kashmir & Ors”.

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 23-02-2026 passed in OA No. 108/2026, titled “Sheetal Singh V/s State of Jammu & Kashmir & Ors”.

**Background:**

That the Hon'ble National Green Tribunal vide Notice dated 23-02-2026 in OA No. 108 of 2026 directed as follows: -

*“Accordingly, we constitute a Joint Committee comprising of representative of Jammu and Kashmir Pollution Control Committee (J&K PCC) and District Magistrate, Ramban and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and to submit its report within one month suggesting an appropriate remedial measures.*

*The District Magistrate, Ramban will be the nodal agency for coordination and compliance regarding submission of the report of the Joint Committee.*

*In view of the averments in the application, we also consider it appropriate to have response of (1) Department of forest, Ecology and Environment in Jammu and Kashmir through its Commissioner Secretary, J&K (2) District Magistrate, Ramban; (3) and J&K PCC through Member Secretary who are impleaded as respondents no. 1 to 3.”*

**Status Report:**

In compliance of order issued on **23-02-2026** in **OA No. 108 of 2026** by the Hon'ble National Green Tribunal, the report of the J&K Pollution Control Committee is as follows: -

1. That the Deputy Commissioner, Ramban was requested to share a suitable date for site inspection vide this office No. JKPC/Sc./OA 108-2026/26/2480-83; dated: 07.03.2026 **(Copy enclosed as Annexure 1)**.
2. That Divisional Officer, J&K PCC Ramban was also requested to share a preliminary status report in the instant matter vide this office No. JKPC/Sc./OA 108-2026/26/2484-85; dated: 07.03.2026 **(Copy enclosed as Annexure 2)**.
3. That Divisional Officer, J&K PCC, Ramban shared a preliminary status report vide No. PCC/DO/Rbn/2026/357-58; dated: 10.03.2026 **(Copy enclosed as Annexure 3)**. Highlights of the report are summarized as under:
  - a) That the HMP in the name and style M/s New Chenab Enterprises, located at Konst Nallah, Maitra, Ramban, having Geo-Coordinates Lat 33.226381 and Long. 75.247226, was found non-operational during the inspection, as the unit is a seasonal activity.
  - b) That the unit is equipped with Air Pollution Control Devices (APCDs) such as a Wet Scrubber System, Dust Collector, a stack of suitable height (about 15 meters), and a Sedimentation Tank.
  - c) That the unit has received Consent to Establish (Fresh) vide Consent No. 533 of 2016 dated 06.09.2016 and Consent to Operate (Fresh) vide Consent Order No. SPCB 978 of 2017

dated 17.01.2017, and CTO (Renewal) valid up to January 2027. The unit was meeting the siting criteria at that point of time. However, as per the latest guidelines issued subsequently, by J&K PCC vide order No. 71 of 2025 dated: 09.05.2025 (**Copy enclosed as Annexure 4**), in accordance with the notification of 18<sup>th</sup> May, 2023 [GSR 376 (E)] issued by the Ministry of Environment, Forest and Climate Change regarding the environmental standards for Hot Mix Plants, the unit does not meet the siting criteria with respect to habitation and educational institutions.

- d) That the unit is located/surrounded by a natural hill on most sides, which acts as a natural wind barrier, along with thick vegetation cover and semi-metalled internal roads.
- e) Pursuant to the earlier complaint by the same applicant, a team from J&K PCC Laboratory conducted ambient air quality monitoring and stack emission analysis on 15.11.2025. The analysis results were found to be within the permissible limits.

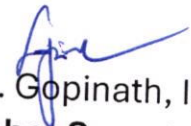
Further, report dated 28.03.2026 has been submitted by Divisional Officer, J&K PCC, Ramban to the Deputy Commissioner Ramban vide No. PCC/DO/Rbn/2026/365-66; dated: 28.03.2026 (**Copy enclosed as Annexure 4**). In light of the observations made in the report, directions have been issued to the unit vide this office No. JKPCC/Sc/108-2026/278-81; dated: 20.04.2026 (**Copy enclosed as Annexure 5**) for additional pollution control measures that may be taken by the project proponent, briefed as under:

1. The Hot Mix Plant shall comply with the Environmental standards and pollution control measures prescribed in the guidelines issued by J&KPCC vide order dated 71 of 2025; dated 09.05.2025.

2. The unit holder shall not use furnace oil or other restricted fuels in accordance with J&K Pet-Coke furnace oil policy issued vide order No.:170-IND of 2020 dated 23.11.2020, and use clean fuels as permitted in the policy.
3. The approach roads leading to the unit shall be properly macadamized, and regular water sprinkling shall be carried out at dust-generating points to control fugitive emissions,
4. The unit holder shall undertake progressive greenbelt development, particularly by planting broad-leaved species, to enhance dust mitigation.
5. The unit holder shall adopt Noise control measures, including acoustic enclosures, to maintain prescribed Ambient Noise levels in the locality.
6. The unit holder shall increase the height of wind break walls by additional 2 meters above the prescribed standard.
7. The unit holder shall operate only during day time in compliance to the specific conditions mentioned in the consent order
8. The unit shall ensure strict adherence to consent conditions and maintain all pollution control systems in optimal working condition during operation.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
Dr. R. Gopinath, IFS  
**Member Secretary**  
**J&K PCC**



0191 – 2472881, 2476925

Deputy Commissioner,  
Ramban.

No.: JKPC/Sc./OA 108-2026/26/2480-83

Date: 07-03-2026

Sub: O.A No. 108/2026 tilted "Sheetal Singh V/s State of Jammu & Kashmir & Ors".  
Ref: Hon'ble NGT order dated 23.02.2026.

Sir,

Kindly refer to the subject and reference cited above. In this connection, I am to convey that Hon'ble NGT has issued following directions in the matter of O.A No. 108/2026 tilted "Sheetal Singh V/s State of Jammu & Kashmir & Ors" vide dated 23.02.2026

*"In view of the facts and circumstances of the case, we consider it appropriate that a Joint Committee be constituted with direction to verify the factual position and to suggest appropriate remedial measures.*

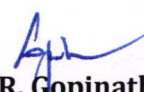
*Accordingly, we constitute a Joint Committee comprising of representatives of Jammu and Kashmir Pollution Control Committee (J&K PCC) and District Magistrate, Ramban and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and to submit its report within one month suggesting appropriate remedial measures.*

*The District Magistrate, Ramban will be the nodal agency for coordination and compliance regarding submission of the report of the Joint Committee.*

*In view of the averments in the application, we also consider it appropriate to have response of (1) Department of Forest, Ecology and Environment in Jammu and Kashmir through its Commissioner Secretary, J&K; (2) District Magistrate, Ramban; (3) and J&K PCC through Member Secretary who are impleaded as respondents no. 1 and 3."*

It is therefore, requested to share a suitable date for site inspection. Divisional Officer, J&K PCC, Ramban will be representative for J&K PCC as member of the Joint Committee.

Yours sincerely,

  
Dr. R. Gopinath, IFS  
Member Secretary  
J&K PCC

Copy to

1. Commissioner Secretary to Government, Department of Forest, Ecology & Environment, Civil Secretariat Jammu/Srinagar.
2. Regional Director, J&K PCC Jammu.
3. Divisional Officer, J&K PCC Ramban.



0191 - 2472881, 2476925

**Divisional Officer,  
J&K Pollution Control Committee,  
Ramban.**

**No.: JKPC/Sc./OA 108-2026/26/2484-85**

**Date: 07 -03-2026**

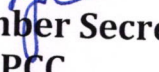
**Sub: O.A No. 108/2026 tilted "Sheetal Singh V/s State of Jammu & Kashmir & Ors".**

**Ref: Hon'ble NGT order dated 23.02.2026.**

**Sir,**

With reference to the subject and reference cited above, you are requested to share a preliminary status report in the instant matter by or before **07.03.2026** for further needful action at this end.

Yours sincerely,

  
**Member Secretary  
J&K PCC**

Copy to Regional Director J&K PCC Jammu.



**Office of the Divisional Officer**  
**Pollution Control Committee**  
**Ramban**

E-mail: dopccramban20@gmail.com

✓ The Regional Director,  
 JK Pollution Control Committee,  
 Jammu.

No: PCC/DO/Rbn/2026/357-58

Dated 10 -03-2026

Sub: - O.A No. 108/2026 titled."Sheetal Singh v/s State of Jammu & Kashmir and Ors".

Ref:- JKPC/Sc./OA 108-2026/26/2484-85 Dated 07-03-2026.

Sir,

In compliance with the subject matter and reference cited above, a complaint was lodged by Sh. Sheetal Singh regarding the issue of air pollution allegedly being caused by a Macadam Plant operating near Maitra, Kosi Nallah, and District Ramban. The complainant stated that the plant emits thick smoke, which is affecting the health of nearby residents, vegetation, and the overall environment of the region.

The site was inspected by the undersigned along with the JKPC team, Ramban. The preliminary status report, as desired by the authority in the instant matter, is submitted as under:

1. That the HMP with the name and style M/s New Chenab Enterprises, located at Kosi Nallah, Maitra, Ramban, having Geo-Coordinates Lat. 33.226381 and Long. 75.247226, was found non-operational during the inspection, as the unit is a seasonal activity.
2. That the unit is equipped with Air Pollution Control Devices (APCDs) such as a Wet Scrubber System, Dust Collector, a stack of suitable height (about 15 meters), and a Sedimentation Tank.
3. That the unit has received Consent to Establish (Fresh) vide Consent No. 533 of 2016 dated 06-09-2016 and Consent to Operate (Fresh) vide Consent Order No. SPCB 978 of 2017 dated 17-01-2017, and CTO (Renewal) valid up to January 2027.
4. That the unit is located/surrounded by a natural hill on most sides, which acts as a natural wind barrier, along with thick vegetation cover and semi-metalled internal roads.
5. That the unit, as per the latest guidelines, does not meet the siting criteria with respect to habitation and educational institutions.

*Plastic is an environmental hazard*

*Beat Plastic Pollution*

*[Handwritten signature]*  
 FZ

*[Handwritten signature]*



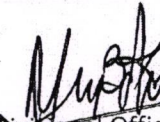
**Office of the Divisional Officer**  
**Pollution Control Committee**  
**Ramban**

E-mail: dopccramban20@gmail.com

However, it is pertinent to mention here that recently on 15-11-2025, a team from the Air Laboratory of JK PCC visited the site for sampling of stack emissions and Ambient Air Quality (AAQ) monitoring near the residential area. The monitoring report indicates that the parameters of stack emissions and AAQ are within the standard permissible limits. A copy of the same is enclosed herewith for reference.

Hence, submitted for favour of information and further necessary action at your end please.

Yours faithfully,

  
Divisional Officer 10/3/26  
RCC, Ramban.

Copy to the:

1. Member Secretary JK PCC Jammu for favour of Kind information Please.

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 – 2472881, 2476925



Parivesh Bhavan, Forest  
Complex, Transport Nagar,  
Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

Annex-4

Sub: Environmental guidelines and siting criteria for establishment and operation of Hot Mix Plants in Jammu and Kashmir.

JKPCC Order: 71 of 2025  
Date: 09.05.2025

**Reference:**

1. Agenda item 13 approved in the fifth meeting of J&K PCC held on 22 April 2025.
2. Notification of 18 May 2023 [GSR 376(E)] issued by the Ministry of Environment, Forest and Climate Change regarding environmental standards for Hot Mix Plants.

Whereas the Ministry of Environment, Forest and Climate Change has issued Notification of 18 May 2023 [GSR 376(E)] regarding environmental standards for Hot Mix Plant; and,

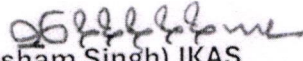
Whereas Hot Mix Plant has been classified as orange category industry based on Cumulative Pollution Index of the activity; and,

Whereas the Ministry of Environment, Forest and Climate Change has notified the Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines 2025 and Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines 2025 wherein minimum distance from nearest surface water body, settlement, educational institute etc. has been prescribed for setting up of industrial units.

Now, therefore, with the above background, and in exercise of powers vested with the Committee under Section 17 read with section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 17 read with section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974, the following directions are hereby issued in supersession of Order No. 40 JKPCC of 2023 dated 27-02-2023:

- i. All Hot Mix Plants shall comply with the environmental standards and pollution control measures prescribed in **Schedule - I** of this order.
- ii. Establishment of new Hot Mix Plant shall be permitted only if it conforms to the siting criteria prescribed in **Schedule - II** of this order.

**By order of the Jammu and Kashmir Pollution Control Committee.**

  
(Ghansham Singh) JKAS  
Member Secretary 9.5.25  
J&K PCC

No. JKPCC/PS/MS/2025/ 4986-96  
Date: 09-05-2025.

Copy to the:

1. Commissioner/ Secretary to Government, Forest, Ecology and Environment Department, J&K, Civil Secretariat, Jammu.
2. Chairman, JK Pollution Control Committee.

3. Commissioner/ Secretary to Government, Industries and Commerce Department, J&K, Civil Secretariat, Jammu.
4. Commissioner/ Secretary to Government, Mining Department, J&K, Civil Secretariat, Jammu.
5. Regional Director, JKPCC, Jammu/Kashmir
6. Principal Scientific Officer, J&K PCC Jammu
7. Scientist B, J&K PCC, Central Office, Srinagar
8. Assistant Environmental Engineer (Headquarters), J&K PCC Jammu
9. Officers In-charge of labs and waste management, J&K, PCC, Jammu/Srinagar.
10. All Divisional Officers / Scientists of J&K PCC, Jammu/Kashmir.
11. EDP Supervisor/ in-charge website, J&K PCC, Jammu.

**Copy also to:**

All Hot Mix Plants located in UT of Jammu and Kashmir through public notice.

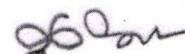
**SCHEDULE- I****A. Environmental Standards for Hot Mix Plant**

All the Hot Mix Plants shall conform to and comply with the following environmental standards for control of pollution from their operation:

Parameter	Standard
Particulate Matter Concentration (mg/Nm <sup>3</sup> ) in stack emission	
Batch type Hot Mix Plant	150
Drum type Hot Mix Plant	300

**Notes:**

1. The minimum stack height for Hot Mix Plant shall be calculated as: Stack height ( $H_s$ ) =  $14(Q)^{0.3}$ , where Q is the SO<sub>2</sub> emission rate in kg/hr.
2. Only approved fuel as specified by Government of Jammu and Kashmir/Jammu and Pollution Control Committees shall be used.
3. Dust emission from material handling shall be contained with water sprinkling or by covering the points of dust emission.
4. The internal roads, working platforms, loading and unloading areas in premises should be paved and kept clean at all times.
5. Provisions of the Noise Pollution (Regulation and Control) Rules, 2000, shall be followed and workers shall be provided with personal protective equipment.
6. **Wind breaking wall:** GI/MS/brick wall must be provided along the periphery of Hot Mix Plant. The height of the wall must at least 4 metre high. A green belt comprising 2-3 rows of trees shall be developed along the periphery.
7. Use of Recycled Asphalt Pavement (RSP) shall be allowed in the aggregates.
8. Any process rejects or leftovers of the hot mix shall be recycled in the process.
9. The site shall be reinstated at the end of the operational phase i.e. after dismantling the plant.
10. The hot mix plant shall be equipped with appropriate air pollution control devices as mentioned below so as to ensure optimum efficiency to achieve the standards, namely:-
  - (a) Drum Type: Cyclone or multi-clones with wet scrubber;
  - (b) Batch Type: Multi-clones with bag filters.



11. **Display board:** Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs must be displayed on the display board at the entrance.
12. **Transportation:** Vehicles carrying all kinds of material to and from the unit must be completely covered.
13. **Water consumption and handling:** Unit must provide a water storage tank with adequate capacity and settling tanks of appropriate size for recycling and reuse of the water in process. For the use of groundwater, the Hot Mix Plant unit must obtain permission to extract groundwater from the competent authority in the UT of J&K. The Unit must maintain a logbook of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

#### **B. Regulatory/Monitoring Mechanism for Hot Mix Plant**

1. Hot Mix Plant must obtain Consent to Establish (CTE) and Consent to Operate (CTO) from J&K PCC.
2. The Unit while applying for CTO/renewal of consent, must upload the duly filled checklist attached at **Annexure-1** along with digitally geo-tagged photographs and videos of the crushing unit to ensure compliance with the conditions mentioned in the guidelines.
3. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering the entire area with a minimum of 30 days data storage.
4. Hot Mix Plant shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by J&K PCC
5. The Hot Mix Plant unit shall comply with other laws, rules, regulations and notifications prescribed by the Central Government, Government of UT of J&K or Central Pollution Control Board, as applicable.

#### **C. Additional Guidelines for existing Hot Mix Plants**

1. Existing Hot Mix Plants shall adopt all the pollution control measures prescribed in Schedule-I above. Further, if any existing Hot Mix Plant unit does not meet the siting criteria prescribed in Schedule-II, the unit must erect a 6-metre-high compound wall of GI sheets along the periphery of the plot. The consent to operate for such Hot Mix Plants shall be considered for renewal only if the environmental guidelines prescribed in this order are fully complied with.
2. The restriction imposed on establishment of new hot mix plants in Lasjan area of Rakhshalina - Summerbugh - Golepora, District Budgam, vide No. SPCE/T/151/4014-20 dt. 28.08.2010 shall continue.

## Annexure - 1

Checklist to be uploaded by the applicant along with application for CTE/ CTO

#	Emission Source	Checklist for compliance with conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, conveyors belts and transfer points	Water sprinklers installed with adequately designed nozzles (Upload photo).	
2.	Covering Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
3.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re-suspension	
4.	(a) Drum type Hot Mix Pl  (b) Batch type Hot Mix Plant	Inbuilt PCDs such as dust collectors, wet scrubber with water circulation tank.  Bag filters or dual cyclone bag filters	
5	GI/MS/brick wind breaking wall along the periphery of Hot Mix Plant	Wind breaking wall of minimum 4 metre height (Upload photo)	
7.	Roads	Paved/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be paved	
9.	Greenbelt	Plantation of 2-3 rows of tall trees around the Periphery of hot mix plant	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering vehicles carrying any kind of material.	
12	Photos	Upload photographs ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

## SCHEDULE-II

## A. Siting Criteria for establishment of New Hot Mix Plant in Jammu &amp; Kashmir

#	Siting Parameters	Aerial Distance
1	Centre line of National Highway or State Highway	200 m
2	Boundary of cities and towns	01 km
3	Health Care Facility, Tourist Spot, Court	01 km
4	National Park / Sanctuary	Minimum 1 km or as per the notification issued by MoEF&CC, Gol for Eco-Sensitive Zone of the Protected Area.
5	Educational Institution	500 m
6	Residential Area / Abadi	500 m
7	Existing stone crushers, hot mix plants	(i) Not more than 4 stone crushers or hot mix plants in 500 metre radius of the proposed location. (ii) Distance from nearest existing hot mix plant/ stone crusher shall not be less than 150 metres.
<b>Note:</b> All the distances are to be measured from the center of the Hot Mix Plant.		

**Definitions:**

- i) **Residential Area /Abadi:** 20 or more residential houses within radius of 500 m shall constitute residential area. Further, the nearest house/ establishment must be more than 200 metres from the proposed location of the Hot Mix Plant.
- ii) **Health Care Facility** means primary health center or above of Health and Medical/Education Department or recognized private HCF with minimum of 10 beds.
- iii) **Educational Institution:** Government Primary School or above or Government recognized Private School; College, University etc.

## B. Special dispensation for Hilly Areas.

1. In hilly and mountainous areas, the availability of locations suitable for establishment of Hot Mix Plant is limited on account of topographical factors and connectivity constraints. At the same time, the existence of distinct natural geographic barriers in hilly areas offsets the impact of noise and emissions from the operation of the Hot Mix Plant. The

development needs due to infrastructural deficiencies and accessibility issues are also greater in hilly areas. Taking these factors into account, the difference in the elevation of the hot mix plant and the parameter in question also needs to be taken into consideration while evaluating the suitability of the proposed site for establishment of hot mix plant.

2. Existence of substantial vertical elevation difference or sufficiently high hillock or ridge between proposed location of Hot Mix Plant and the parameter in question acts as a natural barrier from the standpoint of air and noise pollution. If the proposed site and parameter in question are separated by such a natural barrier in hilly areas, siting criterion for the parameter may be relaxed based on field inspection report by the Divisional Officer and Regional Director concerned, and recommendation of Technical Advisory Committee (TAC) of J&K PCC. The Chairman, J&K PCC shall nominate independent expert(s) from Environment Department of IIT/ NIT/ Universities in J&K to the TAC for examination of such cases.

25/2/21

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Subject: Amendment in siting criteria for establishment and operation of Hot Mix Plants in Jammu and Kashmir.**

**Reference: Agenda item No. 6 & 7 approved in the sixth meeting of J&K PCC held on 11 August 2025.**

**JKPCC Order: 125 JKPCC of 2025  
Date: 30-08-2025**

In exercise of powers vested with the Committee under Section 17 read with section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 17 read with section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 the following amendments are hereby made JKPCC Order 71 of 2025 dated 09-05-2025, namely:

**(A)** In the Notes below Schedule I, the following shall be substituted for serial number 6:

**6. Wind breaking wall:** GI/MS/brick wall must be provided along the periphery of Hot Mix Plant. The height of the wall must be at least 4 metre. A green belt comprising 2-3 rows of trees shall be developed along the periphery. Provided that the wall separating the hot mix plant from adjoining stone crusher/ hot mix plant, if any, shall be at least 6 metre high, or 2 metres above the highest node, whichever is more.

**(B)** In Schedule II,

**(a)** for the siting criteria at serial number 7, the following shall be substituted:

7	Already existing stone crushers, hot mix plants	<p>(i) Not more than 4 stone crushers or hot mix plants in 500 metre radius of the proposed location.</p> <p>(ii) Distance from nearest existing stone crusher/ hot mix plant shall not be less than 100 metres.</p>
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**(b)** In the definitions below siting criteria, for the definition of Residential Area/ Abadi at serial number i), the following definition shall be substituted:

**Residential Area /Abadi:** 20 or more residential houses within radius of 500 m shall constitute residential area. Further, the nearest house/ establishment must be more than 150 metres from the proposed location of the hot mix plant.

**(c)** The following section 'C' shall be inserted below section 'B – Special dispensation for Hilly Areas':

**C. Special provisions for Project Specific Hot Mix Plant.**

The Chairman, J&K PCC may relax the siting criteria for project Hot Mix Plant on the recommendations of technical advisory committee (TAC) if of the following conditions are met:

**Eligibility:** Only the principal agency that has been awarded the work will be eligible to be considered for relaxation in siting criteria and no other entity to whom the work may have been sub-let is qualified for the same. For a proposal to be considered as project specific, it must satisfy at least one of the following criteria:

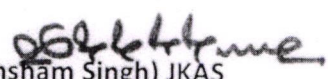
- a. The location falls within the area acquired/ allotted for the project/ activity and the activity itself has requisite environmental clearance and/ or consent to establish/ operate from the competent authority.
- b. The activity /project is located in a remote area and transportation of aggregates / bitumen mix involves transportation in excess of 15 kilometres if sourced from existing plants.
- c. The project is related to strategic infrastructure of national importance including, defence, border road connectivity, national highways, railways, air transport, irrigation/hydel power etc. Provided that the project must have been declared as a strategic project by Ministry of Defence or listed in the PRAGATI portal.
- d. State land has been allotted for the proposed project specific Hot Mix Plant after verifying the non-availability of suitable alternative sites.

**Procedure:** The following procedure will be followed for relaxation of criteria:

- a. The project proponent will apply for relaxation of criteria to the Member Secretary, J&K PCC, along with the following documents:
  - i. Letter of allotment of the contract issued by the competent authority in the project executing agency.
  - ii. Certificate from the competent authority in the District Administration (not below the rank of Sub-Divisional Magistrate) that no other site is available in the vicinity of the project that meets the siting criteria.
  - iii. Undertaking to the effect that the project proponent shall adopt additional pollution control measures as prescribed and dismantle and remove the plant on completion of the project.
  - iv. Certificate to the effect that the project has been declared as a strategic project by Ministry of Defence and/or listed in the PRAGATI portal, as the case may be.
- b. The proposal will be referred to the technical advisory committee (TAC) for examination and its recommendations.
- c. The technical advisory committee may propose relaxation in siting criteria with additional pollution control measures as deemed necessary depending on site conditions which may include but may not be limited to the following:
  - i. Adoption of noise control measures, including acoustic enclosures, to maintain prescribed ambient noise levels in the locality.
  - ii. Regulation of operational hours based on the specific site conditions.
  - iii. Provision of additional pollution control devices such as connecting all dust-generating points to cyclone separators and bag filters.
  - iv. Mandatory black topping/concrete paving of internal and connecting roads to minimize dust dispersion from vehicle movement.

- v. *Installation of permanent water sprinkler system covering entire premises of the plant.*
- vi. *Increasing the height of windbreak walls by an additional 2 meters above the prescribed standard.*
- vii. *Frequent monitoring of ambient air quality and process emissions for ensuring compliance.*

By order of the Jammu and Kashmir Pollution Control Committee.

  
(Ghansham Singh) JKAS

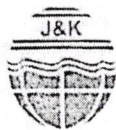
Member Secretary

Date: 30-08-2025

No. JKPCC/PS/MS/6<sup>th</sup> meeting/2025/5667-5679

Copy to the:

1. Principal Secretary to Government, Mining Department, J&K.
2. Commissioner/ Secretary to Government, Forest, Ecology and Environment Department, J&K.
3. Chairman, JK Pollution Control Committee.
4. Commissioner/ Secretary to Government, Industries and Commerce Department, J&K.
5. Regional Director, JKPCC, Jammu/Kashmir.
6. Principal Scientific Officer, J&K PCC Jammu.
7. Scientist B, J&K PCC Central Office, Srinagar.
8. Assistant Environmental Engineer (Headquarters), J&K PCC Jammu.
9. Officers in-charge of labs and waste management.
10. All Divisional Officers/ Scientists.
11. EDP Supervisor/ in-charge website.



**Office of the Divisional Officer**  
Pollution Control Committee  
Ramban

E-mail: dopccramban20@gmail.com

✓ The Deputy Commissioner,  
Ramban.

No: PCC/DO/Rbn/2026/ 365-366

Dated: 28 -03-2026

Sub: - OA No 108/2026 titled "Sheetal Singh v/s State of Jammu & Kashmir and Ors" pending before the Hon'ble National Green Tribunal, Principal Bench, and New Delhi.

Ref. DCR/ARA/2025-26/365-68 Dated: 07.03.2026.

Sir,

Kindly refer to the subject and reference cited above. In compliance with the directions issued in the instant matter, a Joint Committee comprising the Assistant Commissioner Revenue (ACR), Ramban and Divisional Officer, PCC Ramban, along with the Tehsildar Ramban, conducted a site inspection on 10.03.2026 of the Hot Mix Plant (HMP) operating under the name and style M/s New Chenab Enterprises, located at Kounsi Nallah, Maitra, District Ramban.

The inspection was carried out in connection with the allegations raised by the applicant, Sh. Sheetal Singh Bali, before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding emission of air pollutants from the said unit and its alleged adverse impact on ambient air quality and public health.

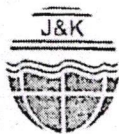
Accordingly, the factual position and observations recorded during the inspection are submitted as under:

Observations:

1. **Location & Operational Status:** The unit is situated at Kounsi Nallah, Maitra, Ramban, at geo-coordinates Latitude 33.226381 and Longitude 75.247226. At the time of inspection, the unit was found non-operational, being a seasonal activity dependent on project requirements.
2. **Pollution Control Infrastructure:** The unit has been established with requisite pollution control measures in place, including:
  - o Wet Scrubber System for control of particulate emissions
  - o Chimney/stack of adequate height (~15 meters) for proper dispersion
  - o Three-chambered sedimentation tank for treatment of wastewater
3. **Consent Status (Statutory Compliance):** The unit has obtained statutory consents under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as detailed below:

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*Beat Plastic Pollution*



**Office of the Divisional Officer**  
**Pollution Control Committee**  
**Ramban**

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- o Consent to Establish (F): Order No. 533 of 2016 dated 06.09.2016.
- o Consent to Operate (F): Order No. SPCB 978 of 2017 dated 17.01.2017.
- o Current Consent to Operate (R): Valid up to January 2027.

The unit is thus operating under valid Consent granted by the Competent Authority.

4. **Surrounding Environment:** The unit is naturally shielded by surrounding hill formations, which act as wind barriers, thereby reducing the dispersion of particulate matter toward habitation. Additionally, vegetation cover exists around the unit, contributing to environmental buffering. The internal approach road is semi-metalled.
5. **Ambient Air Quality & Stack Monitoring:** It is pertinent to submit that, pursuant to earlier complaint by the same applicant a team from the JKPC Air Laboratory conducted ambient air quality monitoring and stack emission analysis on 15.11.2025.

The analytical results were found to be within the permissible limits prescribed under the National Ambient Air Quality Standards (NAAQS). The monitoring report is enclosed herewith for kind perusal.

**Remedial Measures / Recommendations:**

Without prejudice to the above findings and in the interest of environmental protection, the following additional measures are recommended:

1. The unit holder shall preferably use High-Speed Diesel (HSD) or cleaner fuel to minimize emissions.
2. The approach roads leading to the unit shall be properly metalled/macadamized, and regular water sprinkling shall be carried out at dust-generating points to control fugitive emissions.
3. The unit holder shall undertake progressive greenbelt development, particularly by planting broad-leaved species, to enhance dust attenuation and ecological balance.
4. The unit shall ensure strict adherence to consent conditions and maintain all pollution control systems in optimal working condition during operation.
5. Periodic Environmental Monitoring shall be continued to ensure compliance with prescribed standards.

**Conclusion:**

Based on the inspection and available monitoring data, it is submitted that the unit presently complies with the prescribed environmental standards and statutory requirements. However,

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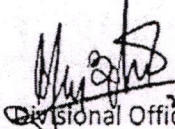
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Pollution Control Committee  
Ramban*

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continued vigilance and implementation of the recommended mitigation measures are essential to ensure sustained environmental compliance and to address public concerns.

Hence submitted please.

Yours faithfully,

  
Divisional Officer  
PCC, Ramban. 28/3/26

Copy to:-

1. The Regional Director PCC Jammu for favor of information please.



**M/s New Chenab Enterprises,  
Maitra Ramban.**

**No.: JKPC/Sc/108-2026/278-81**

**Dated: 20/04/2026**

**Sub: Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981.**

Whereas, the Ministry of Environment, Forest and Climate Change has issued Notification of 18 May 2023 [GSR 376(E)] regarding environmental standards for Hot Mix Plant; and,

Whereas, Hot Mix Plant has been classified as orange category industry based on Cumulative Pollution Index of the activity; and,

Whereas, J&KPCC has issued environmental guidelines and siting criteria for establishment and operation Hot Mix Plants in J&K, vide order dated 71 of 2025; dated 09.05.2025.

Whereas, Schedule-I of the guidelines mentioned above prescribes Environmental standards for control of pollution.

Whereas, the unit has obtained statutory consents under the provisions of the of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, including Consent to Establish and Consent to Operate valid up to January 2027.

Whereas, there are some houses in the vicinity of the Hot Mix Plant.

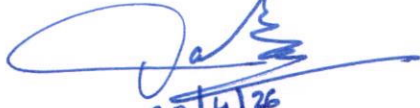

Whereas, the Divisional Officer J&KPCC Ramban and Tehsildar Ramban conducted a site inspection on 10.03.2026 of the hot mix plant and have suggested additional pollution control/mitigation measures.

Now therefore, in view of the above background and in exercise of the powers vested to J&KPCC under Section 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued:

1. The Hot Mix Plant shall comply with the Environmental standards and pollution control measures prescribed in the guidelines issued by J&KPCC vide order dated 71 of 2025; dated 09.05.2025.
2. The unit holder shall not use furnace oil or other restricted fuels in accordance with J&K Pet-Coke furnace oil policy issued vide order No.:170-IND of 2020 dated 23.11.2020, and use clean fuels as permitted in the policy.

B

3. The approach roads leading to the unit shall be properly macadamized, and regular water sprinkling shall be carried out at dust-generating points to control fugitive emissions,
4. The unit holder shall undertake progressive greenbelt development, particularly by planting broad-leaved species, to enhance dust mitigation.
5. The unit holder shall adopt Noise control measures, including acoustic enclosures, to maintain prescribed Ambient Noise levels in the locality.
6. The unit holder shall increase the height of wind break walls by additional 2 meters above the prescribed standard.
7. The unit holder shall operate only during day time in compliance to the specific conditions mentioned in the consent order
8. The unit shall ensure strict adherence to consent conditions and maintain all pollution control systems in optimal working condition during operation.

  
20/4/26  
(Vasu Yadav)  
Chairman  


Copy to the :-

1. Deputy Commissioner/District Magistrate, Ramban.
2. Regional Director, J&K PCC, Jammu.
3. Divisional Officer, PCC, Ramban. He shall ensure delivery of the directions issued and submit acknowledgement to this office.